

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.249/MP/2023**

Subject : Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2 hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.

Date of Hearing : **28.11.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Gajendra Sinh, NLDC  
Shri Debajyoti Majumer, NLDC  
Shri Aman Anand, Advocate, JREFL  
Shri Aman Dixit, Advocate, JREFL  
Ms. Natasha Deoray, Advocate, JREFL  
Shri Rakesh Rathore, JREFL  
Ms. Anusha Nagarajan, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Mudit Jain, SECI  
Shri Anil Yadav, SECI  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL  
Shri Lashit Sharma, CTUIL

**Record of Proceedings**

At the outset, the representative of the Petitioner submitted that Respondent No.1, SECI, has filed its reply recently, and the Petitioner may, therefore, be permitted to file its rejoinders to the reply filed by SECI as well as the Respondent, JSW Renew Energy Five Limited (JREFL). The representative of the Petitioner added that on the majority of the issues/aspects in relation to the Petitioner's proposal to implement the grid ancillary portion of the Battery Energy Storage System vis-à-vis the conditions of RfS documents, a consensus has been reached among the parties and the matter may be reserved for order.

2. Learned counsel for the Respondents, SECI and JREFL submitted that the parties have discussed the various implications arising out of the Petitioner's

proposal vis-à-vis the conditions of the RfS and the Respondents have also filed their respective replies in the matter. Learned counsel for the Respondent, JREFL, urged that the matter be listed for an oral hearing rather than reserving it for order as requested by the Petitioner.

3. Considering the submissions made by the learned counsel and the representative of the parties, the Commission permitted the Petitioner to file its rejoinders within three weeks.

4. The Petition will be listed for hearing on **20.12.2023**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**